

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 19 OF 2016**

**Dated: 18<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Indian Sucrose Ltd. ....Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Anr. ....Respondent (s)**

Counsel for the Appellant(s) : Mr. Arjun Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan  
Mr. Sandeep Rajpurohit  
Ms. Neha Garg for R-2

**ORDER**

Learned counsel for the State Commission states that the State Commission does not wish to file any reply.

Learned counsel for Respondent No.2 states that he will be filing reply during the course of the day. He may file the same after serving copy on the other side.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 16.06.2016 after serving copy on the other side.

List the matter on **28.07.2016**. In the meantime, pleadings be completed.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**